

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 699 OF 2019 IN DFR NO. 1633 OF 2019

Dated : 30th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

PTC India Limited	 Appellant(s)
	Versus	
PunjabState Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s)	: Mr. Vishrov Mukerjee Mr. Ameya Vikaram Mishra	
Counsel for the Respondent(s)	: Mr. Avinash Menon for R-1 Ms. Swapna Seshadri for R-2	

ORDER

IA No. 699 of 2019

(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 08 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1633 OF 2019

Admit.

Registry is directed to number the appeal.

Objections on the stay application as well as main appeal, if any, shall be filed within four weeks' time i.e. on or before 27.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on 19.09.2019.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson